WATER (PREVENTION AND CONTROL OF POLLUTION)(CONSENT) MADHYA PRADESH RULES 1975

No. 3881-xxxiii- 75.- In exercise of the powers conferred by section 64 of the Water(Prevention and Control of Pollution) Act. 1974 (No.6 of 1974), the State Government, after consultation with the State Board for the Prevention and Control of Water Pollution, hereby makes the following rules, namely:

- 1. Short title and commencement .-(i)These rules may be called the Water (Prevention and Control of Pollution) (Consent) Madhya Pradesh Rules, 1975.
- (ii) They shall come into force with effect from the date of their publication in the "Madhya Pradesh Gazette".1
- 2. Definitions.- In these rules, unless the context otherwise require,-
 - (a) "Act" means the Water(Prevention and Control of Pollution) Act, 1974 (No.6 of 1974); (b) "Board" means the Madhya Pradesh State Prevention and Control of Water Pollution Board, constituted under sub section(1) of section 4;
 - (c) "Section" means the section of the Act;
 - (d) "Chairman" means the Chairman of the Board;
 - (e) "Member-Secretary" means the Member-Secretary of the Board;
 - (f) "Member" means member of the Board nominated by the Government;
 - (g) "Consent" means the sanction of the authority of the Board for the discharge of the effluent;
 - (h) "Consent Fees" means the fees charged by the Board for the grant of Consent by the Board;
 - (i) "Investment" means the amount of capital invested by the industry on capital works including land, machinery and equipment;
 - (j) 2"Consent renewal fees" means the Consent renewal fees required to be paid annually to the Board for the discharge of sewage or trade effluent in to a stream or well.
- 3. Procedures- 3 Any person who is discharging sewage or trade effluent in to stream or well or sewer or on land shall apply in the form appended to these rules to the Member Secretary, Madhya Pradesh Pollution Control Board.
- 4. Prevention and Control by the Board.- (i)In the case of the existing industries the person/ persons will make the application giving all particulars of his premises producing the effluent. The Act envisages such an application within 3 months of the constitution of the Board. This time limit may be extended by the Board from time to time according to exigencies.
- (ii) In the case of improvements to the existing facilities the person/persons shall make an application for the consent of the Board which will be deemed as a new application.
- (iii) In the case of new discharges the person/persons shall submit the application giving the details of the manufacturing processes etc, indicated in the Consent forms along with appliances and designs of Waste Treatment facilities that are to be

provided.

- (iv)The application forms may be obtained from the office of the Madhya Pradesh State Prevention and Control of Water Pollution Board. Bhopal, on payment of Rs.5 as application form fee.
- (v) The application form should be duly accompanied by the prescribed consent fee as per following schedule:
- 1. These. rules were first published in the Madhya Pradesh Rajpatra dt 29th August,

1975

- 2. As ammended vide notification No. F-121-32-90 Ot. 27.12.97
- 3. Substituted vide notification No. F-116/32/dt. 31.5.91

SCHEDULE 1

Industries having an investment of -

Rs.

(1) More than 200 Corers	1,50,000.00
(2) More than 100Crores but less than 200Crores	1,00,000.00
(3) More thal) 50 Crores but less than 100 Crores	75,000.00
(4) More than 10 Crore but less than 50 Crores	60,000.00
(5) More than 3 Crore but less than 10 Crores'	40,000.00
(6) More than 50 Lakhs but less than 3 Crores	1,000.00
(7) Less than 50 Lakhs	1,000.00

'The above consent fee includes the Consent renewal Fee.1 for the first year."

If any applicant under any circumstances desires the refund of consent fee before the industry is established, then only, the Consent renewal fee shall be refundable. 2

- (vi) On receipt of the application form by the Board, the Board will have a right to examine the proposed site or existing site and ask for any such details which may not have been elaborated in the application form.
- (vii) The date on which complete information connected with application form has been received by the Board shall be the date of receipt of application form for calculating the period of 4 months for the purpose of sub section (7) of section 25.
- (viii) On examination by the Board the consent will be granted to the applicant with or without conditions in the form set out in the schedule appended to these rules.
- (ix) The applicant shall *conform* to the consent given by the Board and abide by instructions that are given in the Consent.
- (x) The applicant shall submit periodical information and other reports if so desired in the Consent of the Board.
- (xi) Where Consent is given subject to the condition of providing measures by the applicant for treating the eft1uent conform to the standard, the applicant shall complete such requirements within the stipulated time.
- 5.Annual RenewaL-(l) The Board will have a right to revise its decision regarding the Consent.
- (2) The Board may alter, modify or include any particular conditions in the Consent which has to be implemented by the applicant.

- (3) In order to maintain a clean condition of the natural streams. the Board will have a right to inspect any premises and collect samples.
- (4) The Board may also make surprise checks of premises and the applicant shall render all assistance desired for such officers authourised by the Board in the performance of the inspections.
- (5) The applicant shall pay an annual consent renewal fees to the Board as per following schedule: 1

"A. Industries having an investment of-	Rs.
(1)More than 200 Crores	50,000.00
(2)More than 100 Crores but less than 200 Crores	40,000.00
(3)More than 50 Crores but less than 100 Crores	30,000.00
(4)More than 10 Crores but less than 50,Crores	20,000.00
(5)More than 3 Crores but less than 10 Crores	15,000.00
(6)More than 50 Lakhs but less than 3 Crores	3,500.00
(7) Less than 50 Lakhs	500.00

Provided that the consent application and consent renewal application received prior to the publication of this notification, shall not be liable for the excess payment of difference of fees owing to pendency of application.

B- Annual consent renewal fee and consent fee chargeable from local Bodies extracting water from natural resources and discharging effluents into streams shall be as under:

(a) Municipal Corporation	Rs. 3,000
(b) Class AA Municipalities	Rs .2,000
(c) Class A Municipalities	Rs. 1,000
(d) Class B Municipalities	Rs. 500
(e) Class C Municipalities	Rs. 250
(f) Minimum fee	Rs. 250

6. Inspection - With a view to keeping a constant check on the quality of effluents discharged into the natural streams the Board would keep continuous monitoring of samples at fixed points in the streams.

They may also make such surprise check and inspections and the applicant shall render all assistance for such inspections.

7. Emergencies. - In case of emergencies when the water quality of the stream suddenly deteriorates the applicant shall co-operate with the Board and if necessary close down certain operations to prevent undue pollution in the streams as a temporary measure.

^{1.}As substituted vide Notification No F-5-l21132/90 dated 27/12/97

^{2.} As inserted vide Notification No. 13-117/32/90 dated 4-4-91

SCHEDULE

[See ruI4(Viii)]

OFFICE OF THE MADHYA PRADESH STATE PREVENTION AND CONTROL OF WATERPOLLUTION BOARD. 87 MALVIYA NAGAR, BHOPAL-3

CONSENT FORM

No.	/WPCB/	Bhopal, Dated the
Subject C	onsent to	
		t under section 25/26 of the Water (Prevention and Control
of Pollution	n) Act 1974.	
Reference	-Application No	
		of
With the natural 1974, here discharge i stream/rive mentioned 2. This C from	reference to the water courses up in after referred ts industrial and pr/well in according the Annexure onsent shall be a behalf of the	above application for Consent to discharge effluent in to nder the Water (Prevention and Control of Pollution) Act; to as the Act is authorised by the State Board to other effluents arising out of their premises into the local ance with the general, and special conditions as a valid for a period of 12 months only commencing is
Seal		Member-Secretary
enclosure:	Annexure	

ANNEXERE

ENCLOSURE TO REFERENCE LETTER ISSUED TO

M/s	
VIDE CONSENT No	
A- GENERAL CONDITIONS:	

All discharges, authorised shall be consistent with the terms and conditions of this Consent. Facility expansions, production increases, or process modifications which result in new or increased discharges of pollutants must be reported by submission of a new Consent application or if such new or increased discharges does not violate the effluent limitations specified in this Consent, by submission to the Board details of such new or increased discharges of pollutants in which case the Consent may he modified to specify effluent limitations for any pollutants not identified and limited herein. The discharge of any pollutant more frequently than or at a level in excess of that identified and authorised by this Consent shall constitute a violation of the terms and conditions of this Consent.

- 2. After notice and opportunity for the hearing, this consent may be modified, suspended or......)ked by the Board in whole or in part during its term for calise including, but not limited to, the following
- (a) Violation of any terms and conditions of this Consent;
- (b) Obtaining this Consent by misrepresentation or failure to disclose fully all relevant facts;
- (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorised discharge.
- 3. Notwithstanding para (2) above, if a toxic eft1uent standard or prohibition (including any schedule of compliance specified in such effluent standard or prohibition) is established for a toxic pollutant which is present in the discharge authorised herein and such standard or prohibition is more stringent that any limitation upon such pollutant in this consent, the Consent shall be revised or modified in accordance with the toxic effluent standard or prohibition that the Board may consider and the applicant shall be so notified.
- 4. The applicant shall allow the staff of the Madhya Pradesh State Prevention and Control of

Water Pollution Board, and/or their authorised representatives, upon the representation of credentials;

- (a) To enter upon the applicant's premises where an eft1uent source is located or in which any records are required to be kept under he terms and conditions of this Consent;
- (b) To have access to and copy at reasonable times any records required to be kept under the terms and conditions of this Consent;
- (c) To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent; or,
- (d) To sample at reasonable times any discharge or pollutants.
- 5. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities/or systems installed or used by

him to achieve compliance with the terms and conditions of this Consent.

- 6. The issuance of this Consent does not convey any property rights in either real or personal property, or any exclusive privileges, nor does it authorise any injury to private property or any invasion of personal rights, nor any infringement of Central, State of local laws or regulations.
- 7. This Consent does not authorise or approve the construction of any physical structures or facilities or the undertaking of any work in any natural water course.
- 8. The specit1c effluent limitations and other pollution controls applicable to the discharge permitted herein are set forth below in specific conditions. Also set forth below are self-monitoring and reporting requirements. Unless otherwise specified, the applicant shall submit duplicate original copies of all reports to the Madhya Pradesh State Prevention and Control of Water Pollution Board. Except for data determined to be confidential, all such report shall be available for public inspection at the office of the Madhya Pradesh State Prevention and Control of Water Pollution Board. Knowingly making any false statement on any such report may result in the imposition of criminal penalties as provided for in section 42 of the Act.

B. SPECIAL CONDITIONS:

EFFLUENT	DISCHARGE	LIMITATION	MONITORING REQUIREMENT
CHARACTE	RI STI CS		
	AVERAGE	MAXIMUM	Frequency Type of
	Mg/l kgs/day	Mg/l kgs/day	*measurement sample

^{*}Daily//weekly/Monthly/ Trimonthly

In addition to above, discharge shall be limited and monitored as specified below;

EFFLUENT	DISCHARGE	LIMITATION	MONITORING
CHARACTERI STI	CS		REQIOREMEN
	AVERAGE	MAXIMUM	Frequency Type of
	Mg/l kgs/day	Mg/l Kgs/day	

^{*}daily/Weekly /Monthly /Trimonthly

For the purpose of this sub-section, the daily average discharge is the total discharge by weight during the calendar month divided by the number of days in a month the production or commercial facility' was operating.' For the purpose of this sub-section the daily maximum discharge means the total discharge by, weight during

⁺Grab/24 Hpur. Composite.

⁺Grabl24 hour. Composite.

any calendar day.

- (b) The pH shall not be less than 5.5 or greater than 9.0
- 2. Final Eft1uent Limitation.-During the period beginning.......and lasting until the date of expiration of this Consent, discharge from the outfalls shall be limited and monitored by the applicant as specified below:
- (a) The following shall be limited' and monitored by the applicant as specified.

EFFLUEMEN CHARACTE		LIMITATION	MONITORING REQUIREMENT
	AVERAGE	MAXIMUM	Frequency type of -7
	Mg/l Kgs/day	Mg/l Kgs/day	*Measurement Sample

 $^{*\} daily Weekl \hbox{$\not =$}/M on thy/Trimonthly\ +Grab/24\ Hour.\ Composite.$

Additionally, outfall shall be monitored as follows:

- (i) Flow, Temperature and Total solids-one per month;
- Grab samples, Maximum discharge Temperature above upsteam receiving water shall be in accordance with the standard of ISI at 4()0 F.Uniform as per ISI 40° F.The temperature shall be monitored once per month *on* each outfall. For the purposes of this subsection, the daily average discharge is the total discharge by weight during the calendar month divided by the number of days in the month that the production or commercial facility was operating. For the purpose of this sub-section, the daily maximum discharge, means the total discharge by weight during any calendar day.
- (b) The pH shall not be less than 5.5 or greater than 9.0 for out falls. The samples are taken as monthly, grab samples.
- 3.Schedule of Compliance for Effluent Limitations. The applicant shall achieve compliance with the effluent limitations specified above for discharge from outfalls in accordance with the following schedule.-
 - (i) Report of Progress;
 - (ii) Completion of final plans by;
 - (iii) Award of contract or other commitment of financing;
 - (iv) Commencement of construction by;
 - (v) Report of construction progress;
 - (vi) Completion of construction by;
 - (vii) Attainment of operational level by;
- (b) The applicant shall submit to the Consent Issuing Authority the required report of progress or where a specified action is required in Ca) above to be taken by a certain date, a written notice Qf compliance or non-compliance with each of the above scheduled dates, post marked on later than 14 days following each elapsed date. Each notice of non-compliance shall include the following information:-
 - (1) A short description of the non-compliance;
 - (2) A description of any action taken or proposed by the applicant to comply with the elapsed scheduled requirement without further delay;
 - (3) A description of any factors which tend to explain or mitigate the non compliance; and (4) An estimate of the date, the applicant will comply with the elapsed schedule requirement. and, assessment of the possibility that the applicant will meet the next scheduled requirement in time.
 - (4) Compilation of Monitoring Data.-(a) Samples and measurement taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- (b) Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines. Unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste Waters 18th Edition of the American Public Health Association, New York. U.S.A. shall be used.
- (c) The applicant take samples and measurement to meet the monthly requirements specified above at the location indicated below;

Point of sampling:

- (i) Outfalls of waste.
- (ii) 100 meters from point of confluence, down stream river or lake.
- 5. Recording of Monitoring activities and Results.-(a) The applicant shall make and maintain records of all information resulting from monitoring activities required by this Consent.
- (b) The applicant shall record for each measurement or samples taken pursuant to the requirements of this consent the following information:
- (I) the date, exact place and time of sampling;
- (2) the dates on which analysis were performed;
- (3) who performed the analysis;
- (4) the analytical techniques or methods used; and
- (5) the results of all required analysis.
- (c) If the applicant monitors any pollutant more frequently as is required by this Consent he shall include the results of such monitoring in the calculation and reporting, of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the discharge Monitoring Report form.
- (d) The applicant shall retain for a minimum of 3 years all records of monitoring activities and results including all records of calibration and maintenance of instrumentation and original strip chart regarding from continuous monitoring instrumentation. This period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by the Central or State Board.
- 6.Reportion of Monitoring Results.(a) Monitoring information required by this Consent shall be summerised and reported by submitting a Discharge Monitoring Report Form duly filled in and signed, to the Board's office at the following address: "Madhya Pradesh State Prevention and Control of Water Pollution Board,
- 87, Malviya Nagar, Bhopal-3 (Pin No. 462 003)" (b) Each submitted Discharge Monitoring Report shall be signed as follows:-.
 - (i) If submitted by Corporation-by a Principal Executive Officer of at least the level of VicePresident or his duly authorised representative, if such representative is responsible for the overall operation of the facility from which in discharge described in the discharge Monitoring Report originates.
 - (ii) If submitted by a partnership, by a general partner.
 - (iii) If submitted by a sole proprietor, by the proprietor,
 - (iv) If submitted by a Municipal. State or Central Government or other public enterprise, by a principal Executive officer, ranking elected official,
 - Commanding officer, or other duly authorised employee.
- (c) All information submitted on the Discharge Monitoring Form shall be based upon measurements and sampling carried out during the three previous calendar months. The first Discharge Monitoring Report shall be submitted for a period ending 60 days from issuance. Thereafter, reporting periods shall end on the last date of each month. The applicant shall submit a discharge Monitoring Report post marked no later than 28th day of the month following each completed reporting period.
- 7. Limitation of Discharge of Oil and Hazardous Substances in harmful quantities:-The applicant shall not discharge oil in quantities defined as harmful in regulations. In addition, the applicant shall not discharge hazardous substances into natural water

course in quantities defined as harmful in regulations promulgated by the Board. Nothing in this Consent shall be deemed to preclude the institution of any legal action-nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subject to clauses.

- 8. Limitation of Visible Floation Solids and Foam.- During the period beginning date of issuance' and lasting until the date of expiration of this Consent the applicant shall not discharge floating solids or visible foam.
- 9. Disposal of Collected Solids.-(a) Intake Water Treatment-Solids, Sludges, dirt, silt or other pollutants separated from or resulting from treatment of intake or supply water period to use by the applicant shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water. Any live fish, shell fish or other animals collected or trapped as a result of intake water screening or treatment may be returned to water body habitant
- (b) Waste Water Treatment- Solids, sludges, filter, backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed of in such a manner as to prevent any pollutants from such materials from entering natural water.
- 10. Non-compliance with Effluent Limitations. -(a) If for any reason the applicant does not comply with or will be unable to comply with any daily maximum effluent limitations specified in this consent, the applicant shall immediately notify the Consent issuing authority or his designee by telephone No. Bhopal 62143/or 62167 and provide the. Consent Issuing Authority with the following information in writing within 5 days of such notification:
- (a) Cause of non-compliance;
- (b) A description of the non-complying discharge including its impact upon the receiving waters;
- (c) Anticipated time the conqition of non-compliance is expected to continue or if such condition has been corrected, the duration of period of non-compliance; (d) Steps taken by the applicant to reduce and eliminate the non-complying discharge; and (e) Steps to be taken by the applicant to prevent recurrence of condition of non-compliance.
- (b) The applicant shall take all reasonable steps to minimise any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in his consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non complying discharge.
- (c) Nothing in this Consent shall be construed to relieve the applicant from civil or criminal penalties for non-compliance, whether or not such non-compliance is due to factors beyond its control such as equipment break-down, electric power failure, accident, or natural disaster.
 - 11. Limitation of Batch Discharges:

SPECIAL CONDITIONS

- 12. Provision for Electric Power Failure. The applicant shall either,
 - (a) no later than......certify in writing to the consent issuing authority that the applicant has installed or provided for an alternatic electric power sources sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent; or

- (b) no later than 30 days after the effective date of this Consent, certify in writing to the consent issuing authority that upon the reduction, loss or failure of one or more of the primary sources of electric power to any facilities utilised by the applicant to maintain compliance with the terms and conditions of this consent, the applicant shall halt reduce or otherwise Control production and/or all discharges in order to maintain compliance with the terms and conditions of this Consent.
- 13. Prohibition of By-pass of Treatment Facilities.- The diversion of by pass of any discharge from facilities utilised by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except.- .
 - (i) where unavoidable to prevent loss of life or severe property damage, or
 - (ii) where excessive storm drainage or runoff would damage, any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bypass in accordance with the procedure specified above for reporting non-compliance.
 - 14. Spill Prevention and Containment Plan.- Within 90 days of the effective date of this consent the applicant shall prepare and submit to the consent issuing authority, a Spill Prevention, containment, and Counter measure Plan for the facility covered by this Consent. Such plan shall include the following information and procedures relating to the prevention of spills and unauthorised discharges of oil and hazardous substances:
 - (a) a description of a reporting system to be used to notify immediately persons responsible for management of the facility and appropriate State and Central authorities;
 - (b) a description of equipment or facilities (including overall facility) for the prevention. containment, or treatment of spills and unauthorised discharges;
 - (c) a list of oil and hazardous materials used, processed or stored at the facility including the normal quantity maintained on the premises for each listed material;
 - (d) a brief description of any spills or unauthorised discharges which occurred during the 36 months period preceding the effective date of this consent and subsequent measures taken by the applicant to prevent or reduce the possibility of further spills or unauthorised discharges; and
 - (e) an implementation schedule for additional equipment or facilities which might be required for 11b para(b) above but which are not yet operational.

By authority of Madhya Pradesh State Prevention and Control of Water Pollution Board, Bhopal.

Member-Secretary

"FORM" I

(To be submitted in triplicate)

Application for consent for establishing or taking any steps for establishment of Industry/operation/process of any treatment! disposal system for discharge, continuation of discharge under section 25 or section 26 of the Water (Prevention and Control of Pollution) Act, 1974.

(See rule 3)	
From	
	date
To,	
The Member Secretary,	
Madhya Pradesh Pollution Control Board.	
Sir,	

I/We hereby apply for Consent/Renewal of Consent under section 25 or section 26 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) for establishing or taking any steps for establishment of industry/operation process/or any treatment/disposal system to bring into use any new/altered outlet for discharge of *sewage/trade eft1uent*/ to continue to discharge* sewage trade effluent* from land/premises owned by.......

The other relevant details are as below:-

- 1. Full name of the applicant.....
- 2. Nationality of the applicant.....
- 3. State of the applicant:
 - (a) Individual
 - (b) Proprietory concern
 - (c) Partnership firm
 - (whether registered or unregistered).
 - (d) Joint family concern
 - (e) Private Limited Company
 - (f). Public Limited Company
 - (g) Government Company
 - (1) State Government
 - (2) Central Government
 - (3) Union Territory
 - (h) Foreign Company
 - (If a foreign company, the details of registration, incorporation, etc.)
 - (i) Any other Association or Body.
- 4. Name, Address and Telephone Nos. of the Applicant (the full list of individuals, partners, persons, Chairman(full-time or Part-time), Managing Directors, Managing Partners, Directors (Full time or part time), other kinds of office bearers are to be furnished with their, period of tenure in the respective office, with telephone Nos. and address).

5. Address of the Industry:

(Survey No., Khasra No., location as per the revenue record, Village Firka, Tehsil, District,

1.As substituted by notification No. F-116-32 dated 31-5-91.

Strike out what is not applicable.

6. Police Station or SHO, jurisdiction of the First-class Magistrate).

Details of commissioning etc:-

- (a) Approximate date of the proposed commissioning of work.
- (b) Expected date of production:
- 7. Total number of employees expected to be employed.
- 8. Details of licence, if any obtained under the provisions of Industrial Development Regulation Act, 1951.
- 9. Name of the person authorised to sign this form (the original authorisation except in the case of individual/proprietary concern is to be enclosed).
- 10. (a) Attach the list of all raw materials and chemicals used per month.
 - (b) Licensed Annual capacity of the Factory/Industry.
- 11. State daily quantity of Water in kilolitres utilised and its source (domestic/Industrial/process/ boiler/cooling! others).
- 12. (a) State the daily maximum quantity of effluents and mode of desposal(sewer or drains or river).

Also attach analysis report of the effluents. Type of effluent, quanti_y in kilolitres, Mode of disposal.

- (i) Domestic.
- (ii) Industrial.
- (b) Quality of effluent currently being discharged or expected to be discharged.
- (c) What monitoring arrangement is currently there or proposed.
- 13. State whether you have any treatment plant for industrial, domestic or combined effluents.

Yes/No

If yes, attach a description of the process of treatment brief.

Attach information on the quality of treated effluent vis-a-vis the standards.

- 14. State details of solid wastes generated in the process or during waste treatment.

 Description.......Quantity......method of collection

 Method of disposal.
- 15. I/We further declare the information furnished above is correct to the best of my lour knowledge.
- 16. I/We hereby submit that in case of change either of the point of discharge or quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such consent is granted no change shall be made.
- 17. I/We hereby agree to submit to the State Board an application for renewal of consent one month in advance of the date of expiry of the consented period for outlet/discharge if to be continued thereafter.
- 18. I/We undertake to furnish any other information within one month of its being called by the State Board.

19.	I/We	enclose	herewith	cash	receipt	n	io/bank	(draft
	no	dated	for R	Rs(Rupees.) in	favour	of	the
	Madhya	Pradesh Stat	te Prevention	and Con	trol of V	Vater	Pollution	Во	ard,
	Bhopal,	as fees payabl	e under section	on 25 of the	e Act,				

Yours faithfully,